

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-534

CP No. - 26/241/242/ND/2020

IN THE MATTER OF:

Ashok Kumar Agarwal

V/s

Integrated Electromech Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 241-242

Order delivered on 23.03.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

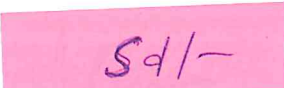
For the Applicant : CS Yogita Bhatia

For the Respondent :

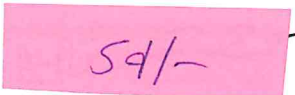
ORDER

Vide order dated 02.03.2020, we directed the registry to place the amendment copy filed by the petitioner on the record before the next date of hearing but the same has not been placed on record till date. Registry is directed to place the same.

In the meantime, the petitioner is also directed to share the diary number of filing and also get it verified from the registry whether any defect is pointed out and if so then the petitioner is directed to remove the same. List the matter on **20.04.2021.**



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)